

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V

Item No.-320
IB-468/ND/2020

IN THE MATTER OF:

M/s Tri-Wall Pak Pvt Ltd

....Applicant

Vs

M/s 5 Core Acoustics Pvt Ltd

....Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 02.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Monish Surendran, Adv. Parth Kaushik, Adv. Aman Anand
For the Respondent :

ORDER

In course of arguments, Ld. Counsel for the petitioner convince us that the demand notice sent to the mail ID is the mail ID of the one of the directors, Mr. Amarjeet Singh Kalra. Further, it has come to our notice that the present application has been filed on the basis of three invoices which are at page no. 30-32 and the total amount is Rs. 5,83,094.40/- whereas at page 68 of the application, the applicant has also enclosed the statement of account to show that the amount which has been received from the CD is Rs. 2,877,420/-. Ld. Counsel for the petitioner seeks time to clarify this point. List the case for **20.03.2020.**

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(LV)